

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No. 655/2018
in
OA No. 2066/2018**

New Delhi, this the 11th day of February, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member(J)**

Govind Kumar, Age – 23 years
S/o Sh. Amar Pal
R/o H. No. 16, Gali No. -6B
Shakti Vihar, Badarpur

... Applicant
(By Advocate : Mr. Rajesh Chauhan for Mr. Sachin Chauhan)

Versus

1. Sh. Anshu Prakash
Chief Secretary
Govt. of NCTD
Nava Sachivalaya, IP Estate, New Delhi – 110001
2. Sh. Rajendra Kumar
Secretary
DSSSB
FC-18, Institutional Area, Karkardooma
(Near Railway Reservation Centre)
New Delhi – 110002.
3. Ms. Saumya Gupta
Director
Directorate of Education of Education
Govt. of NCTD, Old Secretariat, Delhi – 110054.

...Contemnors
(By Advocate : Mr. Anuj Kumar Sharma)

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A)

Both parties are present.

2. In this OA, direction had been given to the respondents to decide the representation dated 11.04.2018 within a period of two months from the date of receipt of the copy of this order.

3. Learned counsel for respondents gives us a copy of the order dated 08.01.2019 vide which representation of the applicant has been disposed of by detailed speaking order, which reads as follows :

“11. Since the applicant failed to qualify the examination by scoring below the qualifying marks for UR category, his candidature under UR category could not be considered and also being an OBC (outsider), he is not eligible for extending the OBC (Delhi) benefits.”

4. In view of the above, nothing remains in this CP. Notices issued to the respondents are discharged and CP is closed. Learned counsel for applicant seeks liberty to challenge this order. He may do so, if so advised, in accordance with law.

(S.N. Terdal)
Member (J)

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(Nita Chowdhury)
Member (A)